

GOVERNMENT OF INDIA  
MINISTRY OF PANCHAYATI RAJ  
**LOK SABHA**  
**UNSTARRED QUESTION NO. 528**  
TO BE ANSWERED ON 23.07.2015

**REVIEW OF WORKING OF PRIs**

528. SHRI VINCENT H. PALA:

Will the Minister of PANCHAYATI RAJ be pleased to state:

- (a) whether the Government has ordered any fresh review of the working of the Panchayati Raj Institutions in the country;
- (b) if so, the details thereof;
- (c) whether the Government proposes to amend the Eleventh Schedule to the Constitution for devolving more powers to Panchayats; and
- (d) if so, the details thereof?

**ANSWER**

MINISTER OF STATE FOR PANCHAYATI RAJ  
(SHRI NIHAL CHAND)

(a) and (b): The Ministry of Panchayati Raj (MoPR), in collaboration with State Governments, has framed parameters to analyse the functioning of Panchayati Raj Institutions (PRIs). A set of model indicators, questionnaire and marking scheme, to be adapted appropriately by the States/UTs in their context for assessing the functioning of PRIs, have been developed by MoPR. Incentive awards are given to the selected best performing Panchayats on the basis of such evaluation. State of Panchayati Raj Reports have been published by the MoPR. MoPR also assesses the extent of devolution of powers and authority to PRIs by States through an independent study, which ranks States on a Panchayat Devolution Index (PDI). The Ministry also periodically reviews the working of the PRIs with the State Government in meetings, through field visits and other forums.

(c): No, Sir.

(d): Does not arise.

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